

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 303
IB-596/ND/2020**

IN THE MATTER OF:

M/s. Rama Tent House

...PETITIONER

Vs.

M/s. Unisons Hotels Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 12.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

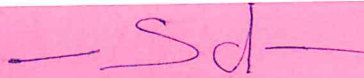
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Vishwa Bhushan Arya & Mr.
Atul Agarwal, Advocates.**

For the Respondent/ Corporate-debtor :Mr. Gaurav Bahl, Advocate

ORDER

Heard the submissions made by the counsel for the operational creditor. Ld. Counsel for the corporate debtor is present. Ld. counsel for the operational creditor has agreed to provide a copy of the petition as filed before the Tribunal to enable the corporate debtor to consider the same and file reply within two weeks. Post the matter to **17th February, 2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**